12.13 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CLOSURE OF JAWAHARLAL NEHRU UNIVERSITY

श्री तारिक झनवर (कटिहार) ः ग्राध्यक्ष महोदय, मैं ग्रविलंबनीय लोक महत्व के निम्नलिखित विषय की श्रोर शिक्षा श्रौर समाज कल्याण मंत्री का घ्यान दिलाता हूं ग्रौर प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :----

''जवाहरलाल नेहरू विश्वविद्यालय का बन्द हो जाना''

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): As the House is aware, the Jawaharlal Nehru University is in a state of turmoil since the beginning of November, 1980, when the University issued an order of expulsion of a former M.Phil Student, Shri A. Mathialagan, from the University hostel on account of his not having registered for fifth semester and continuing to occupy a room in the hostel in utter violation and disregard of the University rules and without having cleared his mess dues. Shri Rajan G. James. another Ph.D student of the University and some other students resented this order. Shri James is alleged to have misbehaved with the Vice-Chancellor in the presence of a foreign delegation on 4.11.80. Later on they resorted to demonstrations, dharnas and other coercive tactics to compel the Vice-Chancellor to revoke the order of expulsion against Shri A. Mathialagan. On the ground of alleged misconduct and abusive language on the part of Shri James, the Vice-Chancellor issued a show cause notice and an order of suspension against him, as to why he

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should not be expelled from the University. It was at the same time made clear to him that his case will be referred to the Executive Council of the University for consideration and that he will be given every opportunity to defend himself before action is taken against him. Meanwhile the case of Shri Mathialagan was amicably settled and he was allowed to stay in the hostel subject to the condition that he will not commit any fresh violation of the hostel regulations and register himself for the 5th Semester by 5th January, 1981. His mess dues were reportedly adjusted against certain payments due to him from the University. The agitation, nevertheless, continued for the revocation of suspension order of Shri James. As the students indulged in violent activities, smashing of glass panes of doors and windows of the Acting Vice-Chancellor's residence and there was no sign of abatement, the University closed the libraries on the morning of 16th November, 1980. The students protested against this and threatened further agitation to have the libraries reopened. After having reviewed the situation in consultation with his colleagues, the acting Vice-Chancellor reluctantly decided to close the University sine die in exercise of the powers vested in him under Statutes of the University. The order of closure was issued at 16.00 hrs. on 16-11-1980 and the students were advised to withdraw from the hostel immediately and in any case by the evening of 18th November, 1980. The Executive Council whom to the order of closure issued by the Vice-Chancellor was reported, not only confirmed that order but authorised the Vice-Chancellor to take suitable action against Shri James in exercise of the disciplinary powers vested in him under Statute 32 of the University. The Executive Council also advised the Vice-Chancellor to constitute one or two Committees for restoration of normalcy on the campus and to evolve suitable norms for smooth functioning of the University in Future,

Even though the Vice-Chancellor was competent to take disciplinary action against Shri James himself, in order to be impartial, he delegated that power to Prof. B. S. Samundri, formerly Vice-Chancellor, Guru Nanak Dev University and at present Visitor's nominee on Executive Council. Prof. Samundri has since made an enquiry into the charges against Shri James and submitted his report. The Vice-Chancellor also appointed a normalisation Committee consisting of two Professors and Presidents of the Teachers' Association and the Students' Union respectively. This Committee is expected to start its work shortly.

The majority of the students residing in the hostels have since left and only a few students continue to stay. The University has issued a notification on 2-12-1980 to the effect that the Winter Vacations scheduled from 6.12.1980 to 6.1.1981 will be observed from 3-12-1980 to 2-1-1981. However, Shri James and his followers continue to agitate and some of the students are on hunger strike in the campus near the residence of Acting Vice-Chancellor. Efforts are being made to persuade the students to suspend the agitation and start negotiations with the University authorities with a view to restore normalcy.

I am glad to inform the Honourable Members that these efforts have borne fruit and as per the latest intimation from the J. N. U. authorities, the students fasting in front of the residence of the acting Vice-Chancellor have given up fasting at 6 P.M. on 7.12.1980. Further the J. N U. authorities have decided that from 10th December, 1980, i.e. from Wednesday, during the winter vacation, the University will restore library, laboratory and messing facilities and other amenities as also reopen University offices.

Moreover, the University would be reopened after the winter vacation. *i.e.* from 3rd January, 1981. subject to fulfilment of certain conditions. 2900LS-11 12.17 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

श्वी तारिक ग्रनवर : जिन उद्देश्यों को लकर जवाहरलाल नेहरू विश्वविद्यालय की स्थापना की गई थी ऐसा लगता है कि उनकी पूर्ति नहीं हो पा रही है । इसके विपरीत यह विश्वविद्यालय एक विशेष राजनीतिक दल का ग्रखाड़ा बनता जा रहा है । यह विश्व-विद्यालय देश के विश्वविद्यालयों में से शायद एक ऐसा विश्वविद्यालय है जिस पर सरकार एक बड़ी रकम खर्च करती है । इसको खोलने के पीछे उद्देश्य यह था कि जो छात्र यहां से निकले वे देश के निर्माण में हाथ बटाएं ग्रांर यहां छात्रों को काफी मुविधायें इमलिए दी गई थीं कि उनकी योग्यता निखर सके । परन्तु ग्राज इस विश्वविद्यालय की दशा किसी से छिरी हई नहीं है ।

ग्राज सभी लोगों के दिलोदिमाग में यह बात पैदा हो रही है खास कर छात्रों के वीच कि उन्हीं छात्रों को यहां प्रवेश मिलता है या उन्हीं प्रोफेसरों की नियक्ति होती है जो किसी एक खास राजनीतिक विचार से सम्बन्ध रखते हैं. ऐसे लोगों पर ही वहां के ग्राध-कारियों की कृपा होती है। मैं जानना चाहता हं कि वहां के वाइस चांसलर को क्या यह विशेष अधिकार प्राप्त है कि वह बिना ण्डवटिजमेंट के, बिना किसी सूचना के प्रोफेसरों की बहाली कर सकते हैं या बिना योग्यता को देखे किसी छात्र को प्रवेश दे सकते हैं ग्रौर क्या ऐसा हम्रा है कि जो योग्यता चाहिये उसको न देख कर वाइस चांसलर ग्रपनी मर्जी से वहां बहालिया करते रहे हैं और एडमिझंज़ का भी सिलसिला चलता ग्रा रहा है ?

सारे इस विश्वविद्याय का माहौल राजनीति से प्रभावित है श्रौर क्या यह सही नहीं है कि विश्वविद्यालय के जो उद्देश्य हैं उनसे _रट कर यह विश्वविद्यालय राजनीति का ग्रखाड़ा बनता जा रहा है ?

मान्यवर, जनता पार्टी के समय जब श्री मोरारजी देसाई जे० एन० य० के चांसलर [श्री तारिक ग्रनवर]

थे उस रूप में उन्होंने एक इनक्वायरी कमेटी का गठन किया था। उसने क्या रिपोर्ट सबमिट की है वह भी हम जानना चाहते हैं. मंत्री जी उसको सदन में रखें। इसके साथ ही मेरा सूझाव है कि संसद् सदस्यों की एक कमेटी बनायी जाय जो विश्वविद्यालय में हो रही गड़बड़ी की पूरी छानबीन कर सके ग्रौर इसके साथ ही जिन प्रोफ़ेसरों की गलत ढंग से बहाली हुई है उसका भी पता चलायें। दिल्ली विश्वविद्यालय के जो कालेज जे० एन॰ यू॰ के निकट हैं उन्हें भी जे० एन० यू० के <mark>ग्रधीन</mark> किया जाना चाहिये । कुछ चन्द वातें मैं मंत्र। जी के सामने रखना चाहता हं श्रौर वह जवाब दें कि ग्राखिर क्या कारण है कि धीरे-धीरे जे० एन० यू० का माहौल इतना गंदा होता जा रहा है कि जो छात्र वहां पढ़ने के उद्देश्य में जाते हैं कुछ विशेष रूप की पढ़ाई वहां मिलेगी वह वहां जाकर राजनीतिक झमेले में पड जाते हैं ग्रौर शिक्षा के बजाय गलत रास्ते पर चले जाते हैं। इसलिये मंत्री जी इस ग्रोर ध्यान दें ग्रौर ग्रभी जो संकट खडा हभा है उसको कैसे दूर किया जाय इसके लिये भी जरूरी है कि एक संसद सदस्यों की कमेटी बनायी जाय जो पूरी छानबीन करे ग्रौर जानकारी ले कि कैसे वर्तमान संकट जो है भौर वहां गलत ऐलीमेंट्स उभर रहे हैं भौर एक विशेष राजनीतिक दल सारे विश्वविद्यालय पर ग्रपनी छाप जमा रहा है उसको कैसे वहां से निकाला जाय और ऐसा माहौल तैयार किया जाय जिसमें छात्र सही मानों में शिक्षा प्राप्त कर सकें भ्रौर जिस उद्देश्य से जे० एन० यू० की स्थापना हई है उस उद्देश्य को हम पूरा कर सकों ग्रीर जो सरकार की इतनी बड़ी रकम सालाना उस पर खर्च हो रही है वह राशि सही उद्देश्यों की प्राप्ति में लगे और देश के निर्माण में लगे।

SHRI S. B. CHAVAN: This is a very limited issue about the closure of the Jawaharlal Nehru University. In this context, I do not think it will be possible and advisable for Government to reply to all the points which the hon. Member raised.

DR. SUBRAMANIAM SWAMY (Bombay North East): Why is it not advisable?

SHRI S. B. CHAVAN: Because, this is not a general discussion on the working of the Jawharlal Nehru University. I think this is a very limited issue. The oppointments of Professors and Lecturers n the JNU are aone under certain statutes of the University. If the hon, Member were to bring to my notice that some appointment has been made or somebodly has been removed, in violation of the Statute of the University, certainly we will look into it. But there is no question of appointment of any Committee of Members of Parliament.

SHRI ZAINUL BASHER (Gazipur): There has all along been complaints regarding the functioning of the JNU. The matter has been raised in this House also through questions and other methods. There has been resentment among a very large section of the people in the capital and outside about the way the JNU is being mismanaged. Even during the Janata Party rule the then Prime Minister. Shri Morarji Desai, received some complaints about the functioning of the University. He got the matter enquired, the report of the enquiry was submitted to him and the then Vice-Chancellor resigned as 'a result of it. But nobody as yet knows the contents of the report of the enquiry committee.

I think the report must be with the present Government. This report should be released and placed on the Table of the House.

It is a common allegation that Jawaharlal Nehru University is dominated by persons of a certain ideology. In the matter of appointments, in the matter of admissions, persons who are devoted to certain ideology communist ideology, communist marxist ideology, they are given preference. Sometimes, the Associations of both C.P.I. and C.P.I.M. unite on certain issues. They are favoured on matter of appointment and admission.

MR. DEPUTY-SPEAKER: The Calling Attention is very clear. "To call the attention of the Minister of Education and Social Welfare to the closure of Jawaharlal Nehru University."

SHRI ZAINUL BASHER: Closure is a phenomenon that has come out of a situation.

MR. DEPUTY-SPEAKER: It is not a general discussion, on the closure of Jawaharlal Nehru University. I am reminding him of this fact.

SHRI ZAINUL BASHER: The closure has come out of certain phenomenon. The university is suffering from certain disease. Due to that disease the closure has come about. Without analysing these diseases we cannot talk about the closure and think about the solution of the present problems. By simply re-opening the university, the problem will not be solvea. The problem will arise again and again. University will have to be closed down like so many other universities in the country. Jawaharlal Nehru University is a privileged university. The Government spends crores of rupees on it. The staff is of the privileged persons. The food in They the hostel is subsidisea. are getting well furnished rooms in the hostel. They are getting scholarship. They are getting freeships. Large number of them are living in a free atmosphere. Academic standard is good no doubt. I am not complaining about the academic standard of the university. They have maintained it so far as Social Sciences is concerned. But in the field of 'Engineering and Science', they have failed. The Centre for Scientific Studies had to be closed down after its eight years of functioning. In the same way the Centre for Computer Science was established. Crores of rupees were invested in that Centre but hardly a computer

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functioned in that University. Now the Social Sciences even are suffering because for further studies, further research there should be atmosphere of calmness, quietness. No serious studies can be made in the situation in which the University is passing. These are very serious matters. They call for the attention of the Ednucation Minister. I hope, if not now, afterwards he will apply his mind towards the problems University is facing. For the present I am asking him about the report of Morarji Desai Committee—the question which my learned friend Shri Tariq Anwar has asked. This is a belated matter. May I know the content of the Report of Morarji Desai Committee?

Another Committee had been appointed. This was known as Jha Committee which was appointed by the Academic Committee of the University to go through the affairs of Jawaharlal Nehru University. It was expected to submit its report after a year. I would like to know whether any interim report has been submitted to the Government. If so, what are the details of that report.

Then, I want to know whether Mr. Rajan G. James and other students belonging to democratic front have submitted a memorandum to the Prime Minister and to the Education Minister and, if so what are the contents of the memorandum. I would like to know whether the Government is taking note of those contents and, in solving the matters, whether those contents presented in the shape of the memorandum are to be kept in mind.

The hon. Minister has stated that the JNU authorities have decided to re-open the university on 3rd January. 1981 with certain conditions. I would like to know what are those "certain conditions", how they are going to be fulfilled and, if they are not fulfilled the university is not going to be reopened on 3rd January 1981, as is being stated.

MR. DEPUTY-SPEAKER: You want the university to be re-opened or not to be re-opened. 327 Closure of

SHRI ZAINUL BASHER: I want it to be re-opened.

What are the conditions which have been laid down for re-opening of the university? I want to know that. It might be that the conditions are such as cannot be fulfilled or as do not warrant re-opening of the university. What action is going to be taken to normalise the affairs of the University? What action is going to be taken on the memorandum which has been submitted to the Government in which allegations have been made about the domination of certain ideologies in the campus?

SHRI S. B. CHAVAN: First of all I would like to reply to a point which. in fact, is very relevant on the statement that I have made on the floor of the House as to what are the conditions on which the university is proposed to be re-opened on 3rd January. 1981. The first condition would be that all agitational and coercive methods are given up, the second is that all dharnas are lifted, the third is that normal discipline, security and peace is restored and the fourth is that, in future, there will be no demonstration in the residential area. These are the four conditions which the university authorities feel that the students should agree.

So far as the other point which the hon. Member has raised is concerned, the complaints were received by the ex-Prime Minister Shri Morarji Desai about certain matters happening in the university. The report was submitted by a committee. After going through the report it was thereafter sent to the university for necessary action. The university appointed the Jha Committee to go into it and recommend to the university as to what needs to be done. The Jha committee has also been requested to review the working of the university for the last 10 years and if any modification or any alterations are required that recommendation is to be made by the Jha Committee.

These were three or four questions which the hon. Member raised and which I have answered. The rest of the things I do not think I need reply.

SHRI ZAINUL BASHER: What about the memorandum submitted by the students belonging to democratic front? What are the contents of the memorandum and what action is going to be taken by the Government on that?

SHRI S. B. CHAVAN: I enquired into the matter. The information given by the office is that we have yet to receive the memorandum given to the Prime Minister. But, certainly, it will be looked into as soon as we, get a coppy of the memorandum.

SHRI INDERJIT GUPTA (Basirhat): Mr. Deputy-Speaker, Sir. first of all, I would like to express my satisfaction at the fact that, according to the statement, the students have decided to give up their fasting and. at the same time, the university authorities have decided to re-open the university as soon as the vacution is over. So far so good.

I was also going to ask the same question which was asked by the previous member because nothing is indicated here. Now, he has indicated the conditions on which the university will be re-opened. I am apprehensive, and my fears are confirmed, that it this is all if these four conditions are laid and no more than that I also have my doubts as to whether it will be possible to re-open the university after the vacation.

These conditions are just some sort of an order on the students to give up any type of agitation 01 dharna or demonstration, even if they are perfectly peaceful. If you had said that no violent activities, this, that and the other would be allowed, then I could understand. There is no repeaceful ference here to violent or demonstration or anything. So, I am afraid, this kind of bald enumeration

of the so-called conditions will not satisfy the students. I think, the Minister should better think over it and have some consultation with the JNU authorities if they are really serious about reopening the University.

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It is said in the statement here that Prof Samundri has made an inquiry into the charges against Mr. James and has submitted his report. Of course, Parliament is, perhaps, not the place to ask for what is there in that report. and so on. But assuming that, following the submission of Prof. Samundri's report. the University authorities decide to take more stringent action against Mr. James-he has been suspended now; they may decide to expel him or something-and considering also that these four conditions are being laid down-that no agitation. no demonstration, no dharna will be permitted-I think, putting these two things together, the situation is not very promising once the vacations are over. During this closure, to which J would like to add my voice of strong protest because, whatever Mr. James may have done-I hold no brief for him; and for the information of the hon. Members who spoke before me. Mr. James is neither a Communist nor a Marxist; he neither belongs to AISF nor belongs to SFI

AN HON MEMBER: Democratic Front.

SHRI INDRAJIT GUPTA: You are the champion of Democratic Front. According to the University authorities, it was certain actions resorted to by Mr. James which led them bring about the closure. He is neither a Communist nor a Marxist. We do rot want Senator MaCarthy in our Parliament. You see what is happening in so many other Universities. Tell me whose record is better. This is all deplorable that is going on now-so many Universities are closed. But, I think this is a very strange thing that. on the ground of one student's alleged indiscipline or rowdy behaviour or something, the whole University was closed down. This is like using a cannon in order to kill a mosquito! I do

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not understand this. The whole University was closed down because one student, according to them, had indulged in some rowdyism and indi-And cipline. now, the sort of via media which is sought to be brought about is not at all, in my view, promising or pract'cable and does not hold out much hope of a peaceful normalisation after the vacations are over.

Secondly, during this closure period, the teachers and the karmacharis, the employees, were all normally paid their salaries and all that. But why were scholarships and fellowships withheld? We would like to know if this was also a punitive measure or what. After the closure, the scholarships and fellowships were not released, were withheld. This, I think, was a wrong thing which the University authorities should not have done.

I hold no brief for the Jawaharlal Nehru University. If a proper inquiry is to be held, is should be held. Tt is not only that some charges have now been submitted in a memorandum by Mr. James and his friends; they have made some charegs, according to the press, about corruption corrupt practices; these should be looked into definitely. But, I know, previously, one member of the teach-Ashraf,-that ing staff, Prof. Javed was also published in the press-had made so many charges, publicly against the administration and the authorities of the Jawaharlal Nehru University, of certain irregularities and malpractices and violation of Statutes also. Those should also be looked into. I have no objection at all if a proper inquiry is held into these things. But because of some disturbances taking place there- I think, the worst disturbances have taken place in so many other Universities-my friends on the other side should not try to give it a particular kind of political that twist. I would remind them Jawaharlal Nehru University is one

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[Shri Indrajit Gupta]

University where there is more provision, than in any other University, for admission of students belonging to the backward classes. Scheduled Castes Tribes students and Scheduled are there all right, but for Backward Class students the provisions they have got, the facilities for admission they have in Jawaharlal Nehru University are not available in any other University. Don't just try to condemn the whole thing.

Something should be done to improve matters there, I have no doubt. If a proper and impartial inquiry committee goes into it, I am sure many things will come out which should be rectified. But I would suggest that this Acting Vice-Chancellor acted rather hastily in this matter. Students have gone in front of his office because they wanted to meet him. For three days he did not come to his office. They were sitting there - quite peacefully. There was no allegation that during the three days they were sitting in front of his office they had indulged in any kind of violence or anything. But they were waiting there to talk to him but for three days he did not come. It was only after that that they decided to shift the dharna to the residential area If he had come to his office, the subsequent things would not have happened at all. So the Minister should please look into these matters.

As far as the conditions are concerned—which he read out, I hope during the intervening period of the vacation, they will hold some further discussions and consultations and try to adopt some stand which would really facilitate normalistion of studies there after the vacation is over. On the one hand you may take further drastic action against Mr. James and on the other hand, you say that the general body of students, even if it remains peaceful, will not be permitted to have any demonstration or anyhing. I think that is the normal right enjoyed by students in all Universities. The students of to-day are not like students of our days. There was some communication gap between the students of nowadays and the people of our age. We should try to understand that and not try to be so rigid and so unyielding on all matters because simply they will not stand it and you cannot convince them by these methods.

Therefore, I would like that the Minister would assure us that they will just not sit tight and wait for the day of re-opening but that before that they will try to take some steps which will facilitiate restoration of peace and normalisation in the university.

SHRI S. B. CHAVAN: Regarding the conditions which have been laid down by the University, I think there seems to be some kind of a misunderstanding. They only point which they are emphasizing is that no coercive methods should be used....

SHRI INDRAJIT GUPTA: Even a hunger strike is supposed to be coercion

SHRI S. B. CHAVAN: If peaceful methods are adopted and peaceful demonstrations are held and that too not at the residences of the faculty members but at the offices, I do not think the University authorities are objecting to that kind of demonstration...

SHRI INDRAJIT GUPTA: You at least will not consider it as coercion. Will you?

SHRI S. B. CHAVAN: I am not going to judge, having given complete autonomy to the Universities. I am just reporting what the University authorities have decided. I do not think the stage has come when the government should intervene in the matter... SHRI INDRAJIT GUPTA: Your interpretation and theirs may not be the same.

SHRI S. B. CHAVAN: ... If at any stage my services are necessary, certainly at that stage we can look into that.

The second point which was stressed by hon. Shri Indrajit Gupta was that the closure was declared by the -Acting Vice-Chancellor rather hurriedly merely on the demonstration resorted to by the students. It is not a fact. As things stand and as they have reported to us, at night after 10 O'clock, while the demonstration was held, the smashing of window panes of the residence of the Acting Vice-Chancellor was resorted to and this was something which in fact created a kind of feeling against the students and also the University authorities scared that this terribly were kind of demonstration, if it is to continue, will make their life impossible in that area and that is why the University authorities took the decision of closing the University. Thereafter, the Delhi High Court was approached by the students. Their petition was dismissed by the High Court saying that the University Authorities were perfectly within their rights to exercise the powers given by the Statute.

The next point was about this. (Interruptions).

AN HON. MEMBER: The decision was earlier convenient to you.

SHRI S. B. CHAVAN: I do not know whether you are referring to the decision given by the Delhi High Court or the arguments put forth by the advocate.

MR. DEPUTY-SPEAKER: You need not reply to that.

SHRIS B. CHAVAN: In fact, I would request the hon. Members also to use their good offices in persuading both the students as well as the university authorities to see that the normaly is restored.

The hon. Shri Indrajit Gupta also referred to certain allegations made by Shri Javed Ashraf. Shri Vaidialingam, a retired judge of the Supreme Court has been appointed to look into the charges that have been levelled against the university authorities.

I do not think anything more need be said.

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, the hon. Minister had very conveniently quoted one decision of the High Court when the Court observed that the university authorities were within their rights to close down the university.

I would like to remind at this point of time itself that other decisions of the Court are also correct and not only when they suit the Government. There is some kind of confrontation between the judiciary and the executive. That is why I point out this thing.

In fact, I want to say something about Jawaharla] Nehru University. It is a matter of great shock and grief that whenever the students raise their demands, they are subjected to some kind of repression. Either the universities are closed down or the police is sent to their hostel. The police personnel enter the students' hostel and they start beeting up the students. Such types of things are always happening throughout the country. Take the recent example of the Allahabad University. There the students wanted to submit a memorandum to the hon. Prime Minister when she visited Allahabad. They were not allowed to submit their memorandum and the police started lathi-charging them and the brutality was demonstrated by the Government machinery. This thing always happens.

Even in my constituency itself, I would like to point out that there is

[Shri Harikesh Bahadur]

engineering college-Madan one Engineering Mohan Malviya College where the students had been agitating, for long, and they want that post-graduate classes of engineering should be started. Though this is a matter of the State Government. I would like to point out that when students demands are not being solved properly, they ultimately resort to some kind of agitation. You will not ultimately accept their demands and you will simply suppress the students even when such genuine demends are raised by the students. In Jawaharlal Uehru University too, students raised certain genuine demands. But, the university authorities did not accept those demands. They suppressed them and closed down the university. Their one semester is going to be spoiled because of this closure. There have been several charges of corruption and inefficiency against the university : uthorities. Government had appointed several enquiry committees But the reports of the enquiry committees were not properly considered. No Before that action had been taken. also there had been some enquiry committee. What was the use of appointing the enquiry committees when you are not going to look into the recommendations and the report. Everything is being neglected. If nothing is being properly looked into. then, certainly there will be some kind of agitation; there will be grienvances. Ultimately it will spread like this. I would like to point out here...

MR. DEPUTY-SPEAKER: Please come to the calling attention.

SHRI HARIKESH BAHADUR: I am coming to the Calling attention. There is unemployment in the country. There is some frustration among the students and they start an agitation on that. Some are committing suicides. To-day we see such kinds of things, because you do not solve the problems of the students. MR. DEPUTY-SPEAKER: Now you come to the Calling Attention.

SHRI HARIKESH BAHADUR: I am coming to the calling attention. These are genuine demands of the students. These must be considered properly and should be accepted. All these demands which are put forward by them are not incorrect; they are not wrong. That is why I want that sympathetically all those demands should be considered. Now, Sir, I would like to say one more thing. There has been no suitable or competent adminstrator appointed as Vice-Chancellor of the Jawaharlal Nehru University. There had been some people of course. I do not say everybody who had been appointed was incompetent. Most of the persons appointed there as Vice-Chancellor were pre-occupied with several other things. One person who left the University recently was pre-occupied with many diplomatic assignments and all that. That was why he did not look into the problems properly. I would like to asl: whether Government is going to appoint a Vice-Chancellor who may revote his fulltime. At the moment there is an Acting Vice-chancellor. Earlier there had been full-time Vice-Chancellor but they did not devote their full-time in the university affairs. That is why I would like to ask whether government is going to appoint the Vice-Chancellor who will keep himself engaged with problems? university the This university has got innumerable problems and those should be solved properly. One must revote his full-time and attention to solve those problems and listening to the demands and grievances of the students. I would like to request the hon. Minister that the problems of this university must be solved as soon as possible because it is one of the leading universities of our country.

I would also request the hon. Minister to sympathetically consider the point raised by me earlier regarding Madan Mohan Malviya Engincering College at Gorakhpur. Students are demanding post-graduate classes in that college. Lest they may resort to agitation \overline{i} would like the hon. Minister to convey this feeling to the State government.

SHRI S. B. CHAVAN: Sir, as regards the Madan Mohan Malviya Engineering college it will be very difficult for me to reply here. The Hon'ble Member will have to come separately. I would like to have full information from him and the government will look into the matter.

Sir, I do not think that anything is pending of JNU with the Government of India. The entire thing rests with the JNU authorities. The appointment of Vice-Chancellor is not done by Government. A committee is appointed and that committee has already been set-up with Mr. Beg as Chairman of the Committee—being the Visitor's representative—and as soon as their recommendation comes, Government would like to appoint the Vice-Chancellor.

Sir, I think that it is not a correct reading of the situation that here were demands pending wih the JNU authorities due to which students had to demonstrate or resort to agitation. The statement is clear. It was an isolated case of one of the students not registering himself for fifth semester and also not clearing his mess dues. What was being stated at the time of the closure of the university and before they started the demonstration I was an isolated single instance and in order to get their grievances redressed the kind of behaviour to which Mr. James resorted to was rather objectionable. There was a foreign delegation in the Vice-Chancellor's room and in the presence of the delegation foreign these students entered the room and shouted all kirds of slogans and behaved in an indecent manner. Government will not like this kind of attitude on the part of students or responsible citizens as well. (Interruptions) Government cannot support this kind of behaviour

in the presence of a foreign delegation.

श्वी रशोद मस्द (सहारनपुर) : मोतरिम डिप्टी स्पीकर साहब, मिनिस्टर साहब का यह कहना कि जो मामलात तारिक ग्रनवर साहब ने उठाये थे सही नहीं हैं, मैं ग्रजं करना चाहता हूं कि जब तक हम उन बजूहात को नहीं जानेंगे जिनकी वजह से स्टूडेंट्स को स्ट्राइक करनी पड़ती है तब तक हम उनका कोई हल तलाश नहीं कर सकते हैं । लिहाजा हमें यह देखना पड़ेगा कि क्या वजूहात हैं जिनकी वजह से वहां ...डताल हई ।

जवाहरलाल नेहरू युनिवर्मिटी रिसर्च के लिए है, वह कोई प्राइमरी स्कूल तो है नहीं जहां कि स्कुल के बच्चे जाते हों। वहां स्टयडेटस संजीदगी के साथ ग्रपना केरियर बनाने के लिए जाते है स्रीर एक ऐसे मोड पर खडे होते हे जहां से बे एक बाइआत शहरी के लिए तैयार हो सकें। लिहाजा यह कह देना कि इन नाकयात का इसमे कोई ताल्लुक नहीं है, सही नहीं है । तो हमें देखना होगा कि युनिवर्सिटी का फंकशन किस तरीके से हो रहा है। यहां पर सेवजन 28 में युनिवसिटी एक्ट के तहत अपाएंटमेंट्स हुए हैं क्रोर इस एक्ट के तहन ऐसे लोगों के अपाएंट-मेंट होते हैं जो बहुत ही एमीनेंट लोग हों, **ग्रपने ग**व्जेक्ट में महारथ रखते हों, लेकिन वहां पर जो ग्रपाएंटमेंट हुए हैं, मेरे ख्याल में ग्राज तक वहां पर ऐसा कोई आदमी नहीं है जो दूनिया में जाना जाता हो या पूरे हिन्दुस्तान में किसी एक फील्ड में जाना जाता हो । तो ये जो ग्रपाएंटमेंटस हो रहे हैं, क्लाज 28 के तहत वे तमाम इसलिए हो रहे हैं कि वहां पर कुनबा परवरी की जाए । ग्राप देखें कि युनिर्वासटी के ग्रन्दर 30 के करीब कपल्स हैं यानि शौहर ग्रांर बीवी दोनों ही वहां पर मुलाजिम हैं और 8-10 ऐसे केसेस

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[ती रशीव मसूद]

हैं कि जहां पर बीबी मुलाजिम है ग्रौर गौहर रिसर्च कर रहा है या शौहर मुला-जिम है ग्रीर बीबी रिसर्च कर रही है, नतीजा यह होगा कि कल को उसको भी उसी यूनिवर्सिटी में रखा जाएगा। हमें यह देखना है कि जो सेक्शन 28 के तहत लोगों को रखा है तो क्या यह एमीनेंट लोगों को ही रखा है ? जब ग्राप इन्कंपीटेंट लोगों को ही रखा है ? जब ग्राप इन्कंपीटेंट लोगों को मुलाजिमत देंगे तो रिसर्च करने वाले जो खुद भी बड़े ग्रच्छे लोग होते हैं. तमाम सब्जेक्ट की नालेज रखते हैं, उनको वे क्या पड़ायेंगे ? जव पढाएंगे नहीं तो फस्ट्रेशन ग्राएगा ग्रार फस्टशन ग्राएगा तो ये सारी चीजें होंगी जो ग्राज हई हैं।

क्लाज 28 के तहन आपको ताज्जुव होगा कि यु०जी०सी० के चेयरमैन की बीबी को वहां पर अपाएंट किया गया ग्रीर उनको कोई तजुरवा नहीं है, उनका रीडर की जगह अपाएंटमेंट हुआ है । ऐसे शख्स के मुकाबले में वह अपाएंटमेंट हमा है जिसके ऊपर जवाहर ाल नेहरू युनिवर्सिटी के म्रन्दर ही हिन्दी में काम किया जा रहा है, रिसर्च की जा रही है उसको नेग्लेक्ट कर दिया गया ग्रौर उनको ग्रपाएंट कर दिया गया । अब ग्राप बताइये कि जब वेजाकर पढाएगी तो जिनको वहा अपाएंट किया जाता वेभी फ्रस्टेड ग्रौर जिनको रिसर्च राएंगे वो भी फस्ट्रेड । एक बात और म्रापको ताज्जुब होगा एक मपाएंटमेंट ऐसा हुग्रा है, फिलासफी के मुताविक वे साहिबा थीं भ्रौर फिलासफी का डिपार्टमेंट नहीं है जवाहरलाल नेहरू यूनिवसिंटी उनको ग्रपाएंट किया गया ग्रौर उनको डिपार्टमेंट झाफ लेंगुएजेज के संदर रीडर बना दिया गया । ग्राप वताइए कि फिलासफी का ग्रादमी डिपार्टमेंट ग्राफ लेंगुएजेज में क्या पड़ायेगा ? स्टूडेंट्स फस्ट्रेड नहीं होंगें तो क्या होगा ? झापको यह मोका माता ऐसा नहीं है जैसा कि ग्रमी मिनिस्टर साहब कह रहे थे। ग्रमी एक वाक्या हम्रा है जेम्स म्रौर विद्यालिंगम लड़के हैं होस्टल के, उनकी तरफ ड्यूज हैं, यह कोई नया मामला नहीं हैं, उनके स्कालरशिप क्लीयर नहीं किए गए हैं। ग्रापने पिछले साल ग्रखबारों में पढ़ा होगा कि खुल्लमखुल्ला वहां पर श्रय्याशी हो रही है । माफ कीजिएगा ग्रय्याशी का लब्जा सख्त है, लेकिन हा रही है। सैक्स इतना ज्यादा वड़ गया है, टीचर्स उनमें डायरेक्टली इन्वा टड हैं। ईवर्निंग न्यूज में पिछले साल एक म्राटिकल जुलाई में छपा था, ध्राप जो कह रहे हैं, यह कोई ग्राज का मामला नहीं है, ग्राज कामामला होता तो मेरा ख्याल है कि दव जाता, लेकिन मसला इतना पुराना है ग्रौर ये सारी चीजें ग्रापको हटानी पडेंगी । आपने अखबारों में पढ़ा होगा कि लाइव्रेरी का कंस्ट्रक्शन शुरू हुन्ना, वहां पर 2 लाख रुपये का स्टील बेच दिया गया । आरज तक उन लोगों कं। सजा नहीं दी गई, जिन लोगों ने स्टील बेचा है ग्रीर न हो रिकवरी की गई । क्यों नहीं हुई ? ग्रापको ताण्ज्यूत्र होगा कि उसमें कई लोग हैं, रजिस्ट्रार, डिप्टी-रजिस्ट्रार. ग्रसिस्टेंट रजिस्ट्रार ग्रौर डिपार्टमेंट के. वहां के ग्रकाउन्ट कोई ग्रापर डिविजन क्लर्क हैं ग्रीर कोई कुछ हैं, यानि कोई भी कंपीटेंट ग्रादमी वहां पर काम नहीं कर रहा है मौर जब तक इन सारी चीजों को दूर नहीं करेंगे . यह रहेगा ।

13.00 hrs.

मिनिस्टर साहब के बयान से मालूम होता है कि उन्होंने अपनी स्ट्राइक खत्म कर दी है । लेकिन बात ऐसी नहीं है । उन्होंने हंगर स्ट्राइक खत्म की है । उन्होंने अपनी ऐजीटेशन का वैन्यू

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चेंज किया है । चूकि लाइबेरी के सामने वे घरना देना चाहते घे मौर वाइस चांसलर साहब वहां म्राफिस नहें. मा रहे घे इस वास्ते वहां धरना न देकर उन्होंने इसको उनके रेंजीडेंस पर शिफ्ट किया है । मामला बडा हुम्रा है । रिसर्च सफर कर रही है । मैंने जो बातें कही हैं उनके बारे में म्राप कुछ करें वर्ना दो करोड़ जो गवर्नमेंट का खर्च होता है उसका नुकसान होगा । रिसर्च के मामले में बहुत ज्यादा नुकसान हो रहा है मौर मापको चाहिए कि म्राप जल्दी एकश्न लें ।

شری رشید مسعود (سهارتهرر) : محتود قیق اسدیکر عاه ب - ماستو ماهب کا یه کهنا که جو معامات طارق انور صاهب نے التهائے نیے صحیمے نہیں ھیر میں عرض درنا چاھتا ھوں که جب تک عم از رجوھات کو نہیں جانیں کے جن کی وجه سے استوقیانٹس کو استوائد - کردی رتقی استوقیانٹس کو استوائد - کردی رتقی میں بنا یک عم ان کا کوئی حل استوقیانٹس کو استوائد - کردی رتقی میں یہ درکھنا ہویٹا کہ کیا وجوھات ھوں جن کی وجه سے وہاں ھوتال ھوئی -

جواہر لال نہرو یونو رسلای ریسرچ کے لگے ہے وہ کوئی پرائمری المول تو ہے نہیں جہاں کے اسکولوں کے بچے جاتے ہوں - وہاں الملوتينڈس زندگی کے سانھ ابدا کمربر بابانے کے لگے جاتے میں اور ایک ایسے موز پر کورے مولے میں جہاں نے وہ ایک باعزت شہری کے لڈے تھار مو حکیں - لہذا

Nehru University (CA) یہ کہدیدا نہ ان واقعات کا اس ہے کوئی تعلق ن<u>ہیں ہے</u> صحیح نہیں هے - تو همهن دیکھنا هرا يولھورسالي کا قائمشن کسی طریقہ ہے ہو رہا ہے -یهان پر مهکندن ۲۸ مهن یوندرستی ایک کے تحت اورائدہمیدو ہوتے میں اور اس ایک ف نے تحت ایسے لوگوں کے اپوائد".يد ڪ مونے ھين جو بېتغي الميلات لوك عون - الله سهجهكت مهن مهارت رابندے دوں لھکن ومل پر جو اوائنٿميمز هوتے هين میرے خیال میں آج تک وہ ان ایسا کوئی آدسی نہیں ہے جر دنیا میں جانا جانا عو یا ہورے ہ دوستان مهى كسى ايك فيلد مه جانا جال هو - تويه جو ايواللالمهان هو ره هين کلاز ۲۸ کے تحصب وہ نمام اس لگے ہو رہے ھیں کہ رھاں پر کنبہ پاوری کی جائے - آ**پ دی**ھکھی کہ یونیورس^ہی کے اندر ۳۰ د قربے کہلس ھیں يعدى شودر اور بهو، دونون مى وہاں پر ملازم عینی ارد +1 سے ۸ ایسے کهسو ههی که جهان پر بیوی املازم <u>هیں اور شوغر ایسرے کر اما ہے یا</u> غوهر مازم مے اور بہوی ریسرے ہ ره هے - تقیمچه یه هوتا که دل کو ابن کو بھی اسی یو پورسٹی میں رکھا جانها - عمد ي ديكيدا م كه يه جو سیکشن ۲۸ کے تحت لوگوں ک ركها هي تو كها يه ايمياميلت لوكان كو هى دكها هر - جب آب الكومييتميذت

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[شری رشید مسعرد] لوگور، کو مالزم، ی دیلگے تو ریسرچ کرنے والے جو خود بھی بڑے اچھ لوگ عرتے ھیں تمام سمجھکم کی نائج رکھتے ھیں ان کو وہ کیا پرھائیلگے - جب پرھائیں کے نہیں تو یہ ساری چھڑیں ھونگی جو آج ھوئی میں -

کلاز ۲۸ کے تحصت آپ کو تعصیب عوکا که يو - جي - سي- کے چهر مهن کی یہوی کو وہاں پر اپائلٹمیلت کہا گیا اور ان کو کوئی تجربه نہیں ہے -انکا ریدیو کی جگه ایاتدیدی هوا ہے - ایسے شخص کے مقابلہ میں وہ ايانتميمت هوا هي - جسكم اوير جواہر لال نہرو یرنیورسٹی کے اندر هي هندي مين کم کيا جا رها هے ریسرچ کی جا رہی ہے اسکو نگلیکمت کر دیا کہا اور ان کو ایائیقمی کر ديا گيا - اب آپ بتايئے كه جب وة جا كر يوهائينگ تو جاغو رهان ایانٹمیڈے کیا جاتا ہے وہ بھی فرساريات اور جلكو ريسرج كرائهلكے ولا بھی فرسٹاریٹڈ - ایک بات اور ہے آب کو تعجب هوگا ایک، اپائلته بلت ایسا ہوا ہے فلاسفی کے متعلق وہ ماحبه توین اور فلاسفی کا دیپارتیلی نهين هے جواهر لال نهرو يونهورسٽي مهن - انكو ايائيدت كيا گيا اور ان که ذیپارتعلت آف للگویموز کے

اندر ریڈر بلا دیا گہا - آب ہتلیگے کہ فلسنى كا أدمى أتههار لسلت أف للكويجة مين كها يوهائوكا - استوديغتس فرستایت نہیں موں کے تو کیا ہوکا -أب كا يه موقعة أنا إيسا نههن هـ جهسا كة أبهى منستر اصاحب كهه رہے تھے - ابھی ایک واقعہ ہوا ہے جیمز اور ودهالنگم لوکے هیں هوستل کے انکی طرف تیوز ھیں وہ کولی نیا معاملة نهين في أن کے اسکالرشب الهر نہیں ذئے گئے ہیں - آپ نے بچھلے سال الخبارون مين يوها هوكا كم كهام کھلا وہاں پر عیاشی ہو رہے ہے -مماف کیجئے کا عداشی کا لفظ سخت هے لیا، ہو رہے ہے - سیاس (تدا يوهه کيا هے - ٿينچرز اس ميں قائريكلى انولود هير - ايونلگ نہوز میں بچھلے سال ایک آتھکل جولائي مِدِن چهچا تها آپ جو کهه رہے ھیں یہ کوئی آج کا مسئله نہیں ه آج کا مسئله درتا تو میرا خیال هے که دب جاتا لیکن مسئله اتغا پرانا هے اور په ساري چيزيں آيکو مٹانی پریں کی ۔ آپ نے اخبار میں يوها هركا كم البريري كا كنستركشن شروع هوا وهان پر دو لاکه روپیگے کا استلیل بیچ دیا گیا - آج تک ان

لوگوں کو سزا تھیں دے گئی جن لوگوں نے اسٹیل بیچا ہے اور نہ ہی ريكورى كى گئى - كيون تېين موئى آب کو تعجب ہوکا اس میں کئی لوک ههن رجسترار دیتی رجسترر -استهدی رجسترار اور وهاں کے اکارنلت قیهارتملت کے کوئی اپرڈویژن کلرک هیں اور کوئی کچھ هیں یعلی كە كوئى بېمى كومپيقىلىك أدمى وعان کام نہیں کر رہا ہے اور جب تک ان سارم چیزوں کو دور نہیں كرينكم يه رهيكا - منسكر صاحب نے بیان سے معلوم دیتا ہے کہ انہوں نے اید استوائد ختم کر دی ہے۔ ليكن بات ايسى نهيس هـ - انهون نے اگر اس**ترا**ئک ختم کی <u>ہے</u> انہوں نے اپنی ایموی ٹیشن کا ویلیو چھنج کہا ہے - کہونکہ لائہرہوں کے ساسلے ولا دهرنا ديلا چاهٽے تھے اور وائس چانسلر ماهب وهان آنس نهین آ رهے تھے اس واسطہ وہاں دھرتا دے کر انہوں نے انکے ریزیڈیاس پر شفمی کیا ہے - معاملة ہوا ہوا ہے -ریسرچ سفر کر رہی ہے - میں نے جو باتیں کہی ھیں ان کے بارے میں آب کتچه کرو ورنه دو کروز جو گورزملت کا خربے هوتا ہے اس کا نقصان ہوگا - ریسرچ کے معاملہ میں بہت زیادہ نقصان ھو رھا ھے ارر آپ کو چاھئے کہ آپ جلدی ایکشن لیں -

Nehru University (CA)

Jawaharlal

13.00 hrs.

SHRI S. B. CHAVAN: It is very unfortunate that the appointment made by the Statutory Committee of the University is being questioned on the floor of the House. I do not think that Government has any authority to interference in the appointments made by the University under the Statutes. They have full powers and so long as they do not violate the Statutes of the University, I do not think that it is possible for the Government to interfere in the matter.

SHRI RASHEED MASOOD: They have violated the Statute under Clause 28. It is mentioned that only appointment of eminent people....

SHRI S. B. CHAVAN: It is a matter of opinion. You may not consider that a particular person appointed is eminent while the Selection Committee considers that he is eminent. These are matters in which Government cannot interfere and if there are certain things which according to the Act are violated, then at that stage only Government can possibly interfere in the matter. If the hon. Member has got any such thing, he can send that to me and I can merely pass on that information to the University authorities to enquire into the matter. This can be done since you have raised that issue on the floor of the House. The hon. Member has made a mention of Mrs. Satish Chandra wife of the U.G.C. Chairman. The information given by the office is that the Statutory Committee has made this appointment and so nothing can be done in the matter.

MR. DEPUTY-SPEAKER We go to next item-Report of Estimates Committee.